# CENTRAL ADMINISTRATIVE TRIBUNAL JAIPUR BENCH, JAIPUR

## **ORDER SHEET**

### ORDERS OF THE TRIBUNAL

29.10.2009

OA 471/2009

Mr.C.B.Sharma, counsel for applicant.

Heard learned counsel for the applicant. The OA stands disposed of, at admission stage itself, by a separate order.

(B.L.KHATRI) MEMBER (A)

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# IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 29<sup>th</sup> day of October, 2009

#### ORIGINAL APPLICATION No.471/2009

CORAM:

HON'BLE MR.B.L.KHATRI, ADMINISITRATIVE MEMBER

M.A.Khan, Postal Assistant, Savings Bank Control Organisation, Sawai Madhopur Head Post Office, Sawai Madhopur.

... Applicant

(By Advocate : Shri C.B.Sharma)

.Versus

- 1. Union of India through
  Secretary to the Govt.,
  Department of Posts,
  Ministry of Communication &
  Information Technology,
  Dak Bhawan, Sansad Marg,
  New Delhi.
- 2. Chief Post Master General, Rajasthan Circle, Jaipur.

... Respondents

(By Advocate: - - -)

### ORDER (ORAL)

The applicant has filed this OA against the memo dated 14.7.2009 (Ann.A/1), by which representation of the applicant for posting at Jaipur had been rejected by respondent No.2. Through this OA, the applicant has prayed for the following relief:

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- "(i) That entire record relating to the case may kindly be called for from the respondent No.2 and after perusing the same respondent No.2 be directed to post the applicant at Jaipur after considering his request registered in Request Register and to allow similar treatment with all consequential benefits.
- (ii) That the respondents may be further directed not to post other official at Jaipur against the vacancies available or likely to be available.
- (iii) Any other order, direction or relief may be passed in favour of the applicant, which may be deemed fit, just and proper under the facts and circumstances of the case."
- 2. Brief facts of the case are that the applicant is holding the post of Postal Assistant Savings Bank Control Organisation. In the year 2006, while working as such at Jaipur GPO, the applicant was transferred to Sawai Madhopur Head Post Office vide order dated 16.5.2006, where he joined on 27.5.2006. Since then, the applicant has continuously been working at Sawai Madhopur and has continuously been requesting for his transfer to Jaipur, but no action has yet been taken by the respondents.
- 3. In the facts and circumstances of the present case, the respondents are directed to consider name of the applicant for transfer to Jaipur, alongwith other employees, as and when the vacancy/vacancies arise and as per the transfer guidelines and administrative exigency. The OA stands disposed of accordingly with no order as to costs.

(B.L.KHATRI) MEMBER (A)